

14

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 1462/(MAH)/2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.11.2017

NAME OF THE PARTIES: DDB Mundra Pvt. Ltd.  
V/s  
Lavasa Corporation Ltd.

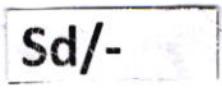
SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Rejesh Khambhalia also Adv. Hasmukh Lavaiji	Advocate " " in Juris Bank for Petitioners	
2.	Adv. Ruturaj v. Bankar i/b <del>for</del> Lex Legal and Partners	for Respondents	

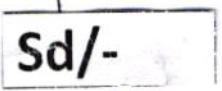
ORDER

CP No. 1462/I&BP/NCLT/MB/MAH/2017

For the parties have reported that Consent Terms have already been arrived into, list this matter on **16.11.2017** for filing withdrawal memo.

  
**Sd/-**

**V. NALLASENAPATHY**  
Member (Technical)

  
**Sd/-**

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)